

NATIONAL COMPANY LAW TRIBUNAL

BENGALURU BENCH

COURT NO.1 BENGALURU

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU HELD ON 10.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **DR. ASHOK KUMAR MISHRA**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties
CA(CAA)/ No.17/BB/ 2017	-	For Orders	230/ 232 : CP	M/s. / Mr. Aequs Pvt. Ltd. No.273/16

PETITION NUMBER : TP No.245/17

SL. NAME (IN CAPITAL) SIGNATURE
NO. NAME OF THE PETITIONER (S) REPRESENTATION TO WHOM
& PHONE NUMBER

NAME OF THE RESPONDENT (S)

UNDER SECTION

: 100-104 of CA, 1956 / 66 of CA 2013.

S.NO.	NAME (IN CAPITAL) & PHONE NUMBER	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Counsel for petitioner is present. Counsel for respondents are also present.

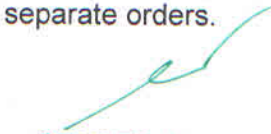
Perused the office note. Counsel for petitioner informed that the memo is just filed for withdrawing the petition filed by the petitioner since the petitioner has already moved the Hon'ble Bombay High Court for the similar relief and therefore, there is no need for the petitioner to proceed with the matter before this Tribunal.

P.T.O.


Counsel for petitioner is present. He has already filed a memo for permission to withdraw the petition. He has also enclosed the extract of the resolution of the Board for withdrawal of the petition. The reason given for withdrawal that the proceedings could not be completed within the appointed date and therefore, they wanted to change the appointed date. For that purpose, they want to withdraw the main petition.

Considering the circumstances and the Board resolution, we are of the view that this is a fit matter where permission can be granted to withdraw the main petition.

In the result, memo is recorded. Permission is granted to the petitioner to withdraw the petition. Hence, the petition is dismissed as withdrawn with liberty to file fresh petition, vide separate orders.



MEMBER (J)



MEMBER (T)